



High Court of Tripura
Agartala

Order No. 69

Dated, Agartala, the 30th January, 2015

Hon'ble the Chief Justice has been pleased to direct that henceforth, all the Criminal Courts of the District Judiciary shall apply provisions of section 437A of the Code of Criminal Procedure, 1973 in its letter and spirit and the required Bail Bond be taken before hearing of final argument of Cases/Appeals or before passing of final order in other appropriate case(s).

By Order,

Sd/–

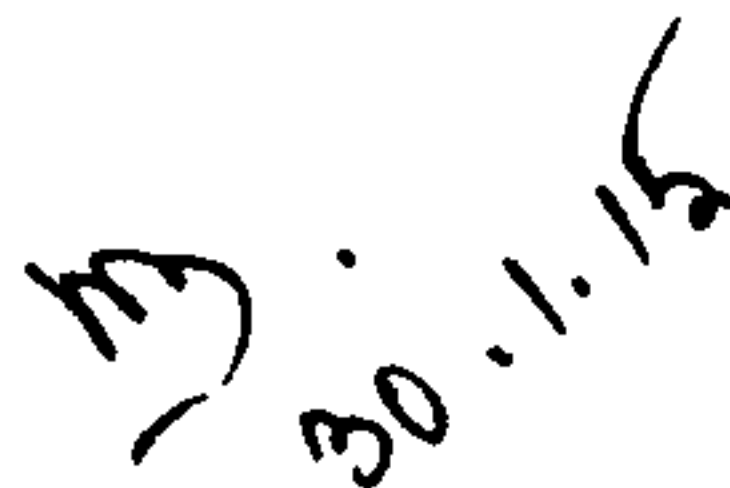
(S. Datta Purkayastha)
Registrar (Judicial)

No.F. 40 (22)-HCT/BENCH/SUB.JUD/2015/ 1565-90

January 30, 2015

Copy to:

01. The District & Sessions Judge, Gomati Judicial District, Udaipur/Unakoti Judicial District, Kailashahar/West Tripura Judicial District, Agartala/North Tripura Judicial District, Dharmanagar/South Tripura Judicial District, Belonia for information and compliance. They are also requested to circulate the same amongst all the Judicial Officers under their respective judgship for information and compliance;
02. The Registrar (Vigilance), High Court of Tripura, Agartala;
03. The Registrar (Admn., P & M), High Court of Tripura, Agartala;
04. The Joint Registrar, High Court of Tripura, Agartala;
05. The Deputy Registrar(s), High Court of Tripura, Agartala;
06. The Principal Secretary to the Hon'ble Chief Justice, High Court of Tripura, Agartala;
07. The Chief Librarian, High Court of Tripura, Agartala;
08. The Secretaries to the Hon'ble Judges, High Court of Tripura, Agartala;
09. The Secretary attached with the Registrar General, High Court of Tripura, Agartala;
10. The Asstt. Registrars, High Court of Tripura, Agartala;
- ✓ 11. The System Analyst, Computer Section, High Court of Tripura, Agartala. He is directed to upload this order in the website of the High Court of Tripura; and
12. Order File.


(S. Datta Purkayastha)
Registrar (Judicial)